

**GOVERNMENT OF INDIA  
AGRICULTURE  
LOK SABHA**

UNSTARRED QUESTION NO:2313  
ANSWERED ON:16.08.2011  
USE OF LINDANE  
Yadav Shri Arun Subhashchandra

**Will the Minister of AGRICULTURE be pleased to state:**

- (a) whether the manufacture, storage and sale of Lindane has been banned by the Government;
- (b) if so, the details thereof alongwith the reasons therefor;
- (c) whether any exemption has been made to allow its use as a second line pharmaceutical treatment; and
- (d) if so, the details thereof?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, FOOD PROCESSING INDUSTRIES AND PARLIAMENTARY AFFAIRS(SHRI HARISH RAWAT)

(a) to (d): Lindane being one of the Persistent Organic Pollutants included in Annex A of Stockholm Convention, Government of India has banned the manufacture, import and formulation of Lindane vide Gazette Notification No. S.O. 637(E) dated 25th March, 2011 with proviso that no person shall use Lindane after the period of two years from 25th March, 2011.